

Rs. 20,000 was imposed on each of them by the Customs authorities.

A complaint for prosecution of both the persons under section 135 of the Customs Act has recently been filed in the Court of the jurisdictional Magistrate.

†PRINTING OF BOOKS IN DIGLOT FORM IN THE OFFICE OF COMPTROLLER AND AUDITOR GENERAL'S OF INDIA

1054. SHRI N. K. SHEJWALKAR: Will the Minister of FINANCE be pleased to state:

(a) whether some books have been printed in diglot form in the Audit Department of the Comptroller and Auditor General of India; if so, what is their number to date; and

(b) whether it is a fact that some books have been translated and approved by the authorities for quite some time but their publication is being delayed; if so, what action Government propose to take in this matter?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) The Hindi translations of Codes and Manuals prepared by the Central Hindi Directorate will be printed as soon as Glossary of technical terms and expressions used in the Indian Audit and Accounts Department is finalised. This is currently under the consideration of the Commission for Scientific and Technical Terminology.

‡FAMINE RELIEF OPERATIONS IN RAJASTHAN

1216. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Government of Rajasthan have sought the Prime Minister's intervention for an upward revision of the ceiling fixed by the Centre for famine relief operations in the State during the current financial year;

(b) if so, what are the details of ceilings asked for by the Rajasthan Government; and

(c) what is the reaction of the Planning Commission thereto?

THE MINISTER OF REVENUE AND EXPENDITURE (SHRI VIDYA CHARAN SHUKLA): (a) to (c) In response to a request from the Government of Rajasthan for reconsideration of the ceilings of expenditure on drought relief measures in the State in 1970-71, it has been decided to depute a Central team to assess the present situation and the requirement of funds, for purposes of Central assistance.

†Transferred from the 18th August, 1970.

‡Transferred from the 20th August, 1970.

STATEMENT BY MINISTER CORRECTING ANSWER TO STARRED QUESTION NO. 591 ANSWERED EARLIER IN THE DAY

STUDY OF HEALTH CONDITIONS OF STAFF MEMBERS OF GOVERNMENT HOSPITALS

SHRI K. K. SHAH: May I correct a mistake which I had committed in connection with Starred Question No. 591? For the whole of India the figure is 0.5 and not 5. For Delhi it is 2.5.

STATEMENT BY MINISTER CORRECTING ANSWER TO UNSTARRED QUESTION NO. 573 ANSWERED ON THE 5TH AUGUST, 1970

RECRUITMENT TO POSTS OF LECTURERS IN MEDICINE AND SURGERY IN C.G.H.S.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay a copy of the statement in regard to the reply given in the Rajya Sabha on the 5th August, 1970, to Unstarred Question No. 573 relating to recruitment to posts of Lecturers in Medicine and Surgery in C.G.H.S. [Placed in Library. See No. LT-4168/70.]

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PAPERS LAID ON THE TABLE

THE TAXES ON ENTRY OF GOODS INTO CALCUTTA METROPOLITAN AREA ACT, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): Sir, I beg to lay on the Table, under sub-section (3) of section 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1970, a copy (in English and Hindi) of the Taxes on Entry of Goods into Calcutta Metropolitan Area Act, 1970 (President's Act No. 18 of 1970). [Placed in Library. See No. LT-4070/70.]

NOTIFICATIONS OF MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI NITI RAJ SINGH CHAUDHARY): Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and development) Act, 1957, a copy each of the following Notifications (in English and Hindi) of the Ministry